

Sr. No	Date	Orders
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con'd... 2 ... sent to each of the opposite party by Registered Post with A.D. It is further directed that notices must be issued to the Opposite Parties positively by to-morrow. Put up on 16.9.91.

km  
VICE-CHAIRMAN

3 16.9.91 Mr. S.K. Purushit, learned counsel for the petitioner wants to withdraw his application. He may be permitted to withdraw.

km  
VICE-CHAIRMAN